

					Previous year in which asset acquired/constructed	Amount utilised out of Capital Gains account	in Capital gains account (X)					
	i	2020-21	54D/54G/54GA									
	ii	2021-22	A8nsy[ns7[ns7H[ns7cw									
	iii	2022-23	54D/54G/54GA									
	b	Amount deemed to be long-term capital gains, other than at 'a'										
	c	Amount deemed to be long term capital gains as per Section 45(4) read with Section 9B of the Act									10c	Sl. NO. 4b of form 5c
		Amount deemed to be long-term capital gains (Xi + Xii + Xiii + b+c)									B10	
	11	Pass Through Income/Loss in the nature of Long Term Capital Gain, (Fill up schedule PTI) (B11a1+11a2 + B11b)									B11	
	a1	Pass Through Income/ Loss in the nature of Long Term Capital Gain, chargeable @ 10% u/s 112A						B11a1				
	a2	Pass Through Income/Loss in the nature of Long Term Capital Gain, chargeable @ 10% under sections other than 112A						B11a2				
	b	Pass Through Income/ Loss in the nature of Long Term Capital Gain, chargeable @ 20%						B11b				
	12	Amount of LTCG included in items B1 to B11 but claimed as not chargeable to tax or chargeable at special rates in India as per DTAA										
		Sl. No.	Amount of income	Item No. B1 to B11 above in which included	Country name & Code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]	
		(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
		I										
		II										
	a	Total amount of LTCG claimed as not chargeable to tax in India as per DTAA									B12a	
	b	Total amount of LTCG claimed as chargeable to tax at special rates in India as per DTAA									B12b	
	13	Total long term capital gain] [B1e + B2e + B3c + B4c + B5 + B6 + B7c + B8 + B9e + B10 + B11 - 12a]									B13	
	C1	Sum of Capital Gain Incomes (9ii + 9iii + 9iv + 9v + 9vi + 9vii + 9viii of table E below)									C1	
	C2	Income from transfer of Virtual Digital Assets (Item No. B of Schedule VDA)									C2	
	C3	Income chargeable under the head "CAPITAL GAINS" (C1 + C2)									C3	
	D	Information about deduction claimed against Capital Gains										
	1	In case of deduction u/s 54D/54EC /54G/54GA give following details										
	a	Deduction claimed u/s 54D										
	i	Date of acquisition of original asset					ai	dd/mm/yyyy				
	ii	Cost of purchase/ construction of new land or building for industrial undertaking					a ii					
	iii	Date of purchase of new land or building					a iii	dd/mm/yyyy				
	iv	Amount deposited in Capital Gains Accounts Scheme before due date					a iv					

O
O

i	Loss to be set off (Fill this row if figure computed is negative) →		$(A3e^* + A4a^* + A8a^*)$	$(A5e^* + A8b^*)$	$(A1e^* + A2c^* + A4b^* + A6g^* + A7^* + A8c^*)$	A9b	$(B4c^* + B5^* + B7c^* + B8^* + B9e^* + B11a1^* + B11a2^*)$	$(B1e^* + B2e^* + B3c^* + B6^* + B9e^* + B10^* + B11b^*)$	B12b	
ii	15%	$(A3e^* + A4a^* + A8a^*)$								
iii	Short term capital gain	30%	$(A5e^* + A8b^*)$							
iv	applicable rate		$(A1e^* + A2c^* + A4b^* + A6g^* + A7^* + A8c^*)$							
v	DTAA rates		A9b							
vi	Long term capital gain	10%	$(B4c^* + B5^* + B7c^* + B8^* + B9e^* + B11a1^* + B11a2^*)$							
vii	DTAA rates		B12b							
viii	20%	$(B1e^* + B2e^* + B3c^* + B6^* + B9e^* + B10^* + B11b^*)$								
ix	Total loss set off (ii + iii + iv + v + vi + vii + viii)									
x	Loss remaining after set off (i-ix)									

The figures of STCG in this table (A1e* etc.) are the amounts of STCG computed in respective column (A1-A8) as reduced by the amount of STCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.

The figures of LTCG in this table (B1e* etc.) are the amounts of LTCG computed in respective column (B1-B11) as reduced by the amount of LTCG not chargeable to tax or chargeable at special rates as per DTAA, which is included therein, if any.

F Information about accrual/receipt of capital gain

Type of Capital gain / Date	Upto 15/6 (i)	16/6 to 15/9 (ii)	16/9 to 15/12 (iii)	16/12 to 15/3 (iv)	16/3 to 31/3 (v)
1 Short-term capital gains taxable at the rate of 15% <i>Enter value from item 5vi of schedule BFLA, if any.</i>					
2 Short-term capital gains taxable at the rate of 30% <i>Enter value from item 5vii of schedule BFLA, if any.</i>					
3 Short-term capital gains taxable at applicable rates <i>Enter value from item 5viii of schedule BFLA, if any.</i>					
4 Short-term capital gains taxable at DTAA rates <i>Enter value from item 5ix of schedule BFLA, if any.</i>					
5 Long-term capital gains taxable at the rate of 10% <i>Enter value from item 5x of schedule BFLA, if any.</i>					
6 Long-term capital gains taxable at the rate of 20% <i>Enter value from item 5xi of schedule BFLA, if any.</i>					
7 Long-term capital gains taxable at the rate DTAA rates <i>Enter value from item 5xii of schedule BFLA, if any.</i>					
8 Capital gains on transfer of Virtual Digital Asset taxable at the rate of 30% <i>Enter value from item 17B of schedule SI, if any</i>					

115AD(1)(b)(ii) proviso		For NON-RESIDENTS – From sale of equity share in a company or unit of equity oriented fund or unit of a business trust on which STT is paid under section 112A													
Sl. No.	Share/unit acquired	ISIN Code	Name of the Share/ Unit	No. of Shares/ Units	Sale-price per Share/ Unit	Full Value of Consideration -if shares are acquired on or before 31.01.2018 (Total Sale Value) (4*5) -If shares are acquired after 31.01.2018- Please enter full of consideration	Cost of acquisition without indexation Higher of 8 and 9	Cost of acquisition	If the long term capital asset was acquired before 01.02.2018, Lower of 6 and 11	Fair Market Value per share/unit as on 31 st January,2018	Total Fair Market Value of capital asset as per section 55(2)(ac)- (4*10)	Expenditure wholly and exclusively in connection with transfer	Total deductions (7+12)	Balance (6-13) Item 8 of LTC G Schedule of ITR5	
(Col 1)	(Col 1a)	(Col 2)	(Col 3)	(Col 4)	(Col 5)	(Col 6)	(Col 7)	(Col 8)	(Col 9)	(Col 10)	(Col 11)	(Col 12)	(Col 13)	(Col 14)	
1															
2															
3															
4															
Add Rows															
Total															

Schedule VDA		Income from transfer of Virtual Digital Assets (Note: Details of every transaction are to be filled, wherein every 'transfer' is a transaction)				
Sl. No.	Date of Acquisition	Date of Transfer	Head under which income to be taxed (Business/Capital Gain)	Cost of Acquisition (In case of gift; a. Enter the amount on which tax is paid u/s 56(2)(x) if any b. In any other case cost to previous owner)	Consideration Received	Income from transfer of Virtual Digital Assets (enter nil in case of loss) (Col. 6 – Col. 5)
(Col. 1)	(Col. 2)	(Col. 3)	(Col. 4)	(Col. 5)	(Col. 6)	(Col. 7)
Add Rows						
A. Total (Sum of all Positive Incomes of Business Income in Col. 7)						(Item No. 3f of Schedule BP)
B. Total (Sum of all Positive Incomes of Capital Gain in Col. 7)						(Item No. C2 of Schedule CG)

Schedule OS		Income from other sources				
OTHER SOURCES	1	Gross Income chargeable to tax at normal applicable rates (1a+1b+1c+1d+1e)				1
	a	Dividends, Gross (ai + aii)		1a		
		i	Dividend income other than (ii)	ai		
		ii	Dividend income u/s 2(22)(e)	aii		
	b	Interest, Gross (bi + bii + biii + biv + bv)		1b		
		i	From Savings Bank	bi		
		ii	From Deposits (Bank/ Post Office/ Co-operative) Society/)	bii		
		iii	From Income-tax Refund	biii		
		iv	In the nature of Pass through income/ loss	biv		
		v	Others	bv		
	c	Rental income from machinery, plants, buildings, etc., Gross		1c		
	d	Income of the nature referred to in section 56(2)(x) which is chargeable to tax (di + dii + diii + div + dv)		1d		
		i	Aggregate value of sum of money received without consideration	di		
		ii	In case immovable property is received without consideration, stamp duty value of property	dii		
		iii	In case immovable property is received for inadequate consideration, stamp duty value of property in excess of such consideration	diii		
		iv	In case any other property is received without consideration, fair market value of property	div		
		v	In case any other property is received for inadequate consideration, fair market value of property in excess of such consideration	dv		
	e	Any other income (please specify nature)		1e		
		Sl. No.	Nature		Amount	
		1	Any specified sum received by a unit holder from a business trust during the previous year as referred to in section 56(2)(xi)			
		Rows can be added as required				
	2	Income chargeable at special rates (2ai + 2aii + 2b + 2c + 2d + 2e related to sl. no. 1)				2
			ai	Winnings from lotteries, crossword puzzles, races, card games etc. chargeable u/s 115BB	2a	
			a ii	Income by way of winnings from online games chargeable u/s 115BBJ	2ab	
		b	Income chargeable u/s 115BBE (bi + bii + biii + biv + bv + bvi)	2b		
		i	Cash credits u/s 68	bi		
		ii	Unexplained investments u/s 69	bii		
		iii	Unexplained money etc. u/s 69A	biii		
		iv	Undisclosed investments etc. u/s 69B	biv		
		v	Unexplained expenditure etc. u/s 69C	bv		
		vi	Amount borrowed or repaid on hundi u/s 69D	bvi		
		c	Any other income chargeable at special rate (total of ci to cxxii)	2c		
		i	Dividends received by non-resident (not being company) or foreign company chargeable u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A)	ci		

			ia	Dividend received by non-resident (not being company) or foreign company from a unit in an International Financial Services Centre, as referred to in sub-section (1A) of section 80LA chargeable under proviso to section 115A(1)(a)(A)	cia			
			ii	Interest received from Government or Indian concern on foreign currency debts chargeable u/s 115A(1)(a)(ii)	cii			
			iii	Interest received from Infrastructure Debt Fund chargeable u/s 115A(1)(a)(iia)	ciii			
			iv	Interest referred to in section 194LC(1) - chargeable u/s 115A(1)(a)(iiaa) @ 5%	civ			
			v	Interest referred to in Proviso to section 194LC(1) - chargeable u/s 115A(1)(a)(iiaa) @ 4%	cv			
			vi	Interest referred to in section 194LD - chargeable u/s 115A(1)(a)(iiab)	cvi			
			vii	Distributed income being interest referred to in section 194LBA - chargeable u/s 115A(1)(a)(iiac)	cvii			
			viii	Income from units of UTI or other Mutual Funds specified in section 10(23D), purchased in Foreign Currency - chargeable u/s 115A(1)(a)(iii)	cviii			
			ix	Income from royalty or fees for technical services received from Government or Indian concern - chargeable u/s 115A(1)(b) (A) & 115A(1)(b)(B)	cix			
			x	Income by way of interest from bonds purchased in foreign currency by non-residents - chargeable u/s 115AC	cx			
			xi	Income by way of dividend from GDRs purchased in foreign currency by non-residents - chargeable u/s 115AC	cxii			
			xii	Income (other than dividend) received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)	cxiii			
			xiii	Income by way of interest received by an FII on bonds or Government securities referred to in section 194LD - chargeable as per proviso to section 115AD(1)(i)	cxiv			
			xiv	Income received by non-residents sportsmen or sports associations chargeable u/s 115BBA	cxv			
			xv	Anonymous Donations in certain cases chargeable u/s 115BBC	cxvi			
			xvi	Income by way of royalty from patent developed and registered in India - chargeable u/s 115BBF	cxvii			
			xvii	Income by way of transfer of carbon credits - chargeable u/s 115BBG	cxviii			
			xviii	Investment Income of a Non-Resident Indian - chargeable u/s 115E	cxix			
			xix	115AB(1)(a) - Income in respect of units - off-shore fund	cxx			
			xx	Income being dividend received by an FII in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)	cxxi			
			xxi	Income being dividend received by a specified fund in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)	cxxii			
			xxii	Income (other than dividend) received by a specified fund in respect of securities (other than units referred to in section 115AB) - chargeable u/s 115AD(1)(i)				
			d	Pass through income in the nature of income from other sources claimed as chargeable at special rates (drop down to be provided)			2d	
			e	Amount included in 1 and 2 above, which is claimed as chargeable at special rates in India as per DTAA (total of column (2) of table below)			2e	

	Sl. No.	Amount of income	Item No. 1a i, 1b to 1d to No. 2a to 2d in which included	Country name & code	Article of DTAA	Rate as per Treaty (enter NIL, if not chargeable)	Whether TRC obtained (Y/N)	Section of I.T. Act	Rate as per I.T. Act	Applicable rate [lower of (6) or (9)]										
											(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
3 Deductions under section 57 (other than those relating to income chargeable at special rates under 2a, 2b, 2c, 2d & 2e)																				
A		Expenses / Deductions other than "C"						3a												
B		Depreciation (available only if income offered in 1c)						3b												
C		Interest expenditure on dividend u/s 57(i) (available only if income offered in 1a)						3c												
ci		Eligible Interest expenditure u/s 57(i) – computed value						3ci												
d		Total						3d												
4 Amounts not deductible u/s 58										4										
5 Profits chargeable to tax u/s 59										5										
6 Net Income from other sources 1 (after reducing income related to DTAA portion)-3+4+5 (If negative take the figure to 4i of schedule CYLA)										6										
7 Income from other sources (other than from owning and maintaining race horses) (2 + 6) (enter 6 as nil, if negative)										7										
8 Income from the activity of owning race horses																				
a		Receipts						8a												
b		Deductions under section 57 in relation to receipts at 8a only						8b												
c		Amounts not deductible u/s 58						8c												
d		Profits chargeable to tax u/s 59						8d												
e Balance (8a - 8b + 8c + 8d) (if negative take the figure to 10 xvii of Schedule CFL)										8e										
9 Income under the head "Income from other sources" (7+ 8e) (take 8e as nil if negative)										9										
10 Information about accrual/receipt of income from Other Sources																				
	S.No.	Other Source Income				Upto 15/6	From 16/6 to 15/9	From 16/9 to 15/12	From 16/12 to 15/3	From 16/3 to 31/3										
						(i)	(ii)	(iii)	(iv)	(v)										
	1	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc. referred to in section 2(24)(ix)																		
	2	Income by way of winnings from online games u/s 115BBJ																		
	3	Dividend Income referred in Sl. No 1a(i)																		
	4	Dividend Income u/s 115A(1)(a)(i) other than proviso to section 115A(1)(a)(A) @ 20% (Including PTI Income)																		
	5	Dividend income under proviso to sec 115A(1)(a)(A) @10% (Including PTI Income)																		
	6	Dividend Income u/s 115AC @ 10% (Including PTI Income)																		

	7	Dividend Income (other than units referred to in section 115AB) received by a FII u/s 115AD(1)(i) @ 20% (Including PTI Income)						
	8	Dividend Income (other than units referred to in section 115AB) received by a specified fund u/s 115AD(1)(i) @ 10% (Including PTI Income)						
	9	Dividend income chargeable at DTAA Rates						

Schedule CYLA		Details of Income after Set off of current year losses					
Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation or specified business loss) of the current year set off	Other sources loss (other than loss from race horses and amount chargeable to special rate of tax) of the current year set off	Current year's Income remaining after set off	
		1	2	3	4	5=1-2-3-4	
i	Loss to be set off (Fill this row only, if computed figure is negative) →		(3 of Schedule – HP)	(2v of item E of Schedule BP)	(6 of Schedule-OS)		
ii	House property	(3 of Schedule HP)					
iii	Business (excluding Income from life insurance business u/s 115B, speculation income and income from specified business)	(A37 of Schedule BP)					
iv	Income from life insurance business u/s 115B	(3iv of item E of Sch. BP)					
v	Speculation income	(3ii of item E of Sch. BP)					
vi	Specified business income u/s 35AD	(3iii of item E of Sch. BP)					
vii	Short-term capital gain taxable @ 15%	(9ii of item E of Schedule CG)					
viii	Short-term capital gain taxable @ 30%	(9iii of item E of Schedule CG)					
ix	Short-term capital gain taxable at applicable rates	(9iv of item E of Schedule CG)					
x	Short-term capital gain taxable at special rates in India as per DTAA	(9v of item E of Schedule CG)					
xi	Long term capital gain taxable @ 10%	(9vi of item E of Schedule CG)					
xii	Long term capital gain taxable @ 20%	(9vii of item E of Schedule CG)					
xiii	Long term capital gains taxable at special rates in India as per DTAA	(9viii of item E of Schedule CG)					
xiv	Net income from other sources chargeable at normal applicable rates	(6 of Schedule OS)					
xv	Profit from the activity of owning and maintaining race horses	(8e of Schedule OS)					
xvi	Income from other sources taxable at special rates in India as per DTAA	(2e of Schedule OS)					
xvii	Total loss set off						
xviii	Loss remaining after set-off (i – xvii)						

CURRENT YEAR LOSS ADJUSTMENT

Schedule BFLA		Details of Income after Set off of Brought Forward Losses of earlier years				
Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
		1	2	3	4	5
i	House property	(5ii of Schedule CYLA)	(B/f house property loss)			
ii	Business (excluding Income from life insurance business u/s 115B, speculation income and income from specified business)	(5iii of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss) (Note: B/F loss set off will be restricted to business income excluding income u/s 44BB)	Note: B/F depreciation set off will be restricted to business income excluding income u/s 44BB)		
iii	Income from life insurance business u/s 115B	(5iv of Schedule CYLA)	(B/f business loss, other than speculation or specified business loss)			
iv	Speculation Income	(5v of Schedule CYLA)	(B/f normal business or speculation loss)			
v	Specified Business Income	(5vi of Schedule CYLA)	(B/f normal business or specified business loss)			
vi	Short-term capital gain taxable @ 15%	(5vii of Schedule CYLA)	(B/f short-term capital loss)			
vii	Short-term capital gain taxable @ 30%	(5viii of Schedule CYLA)	(B/f short-term capital loss)			
viii	Short-term capital gain taxable at applicable rates	(5ix of Schedule CYLA)	(B/f short-term capital loss)			
ix	Short-term capital gain taxable at special rates in India as per DTAA	(5x of Schedule CYLA)	(B/f short-term capital loss)			
x	Long-term capital gain taxable @ 10%	(5xi of Schedule CYLA)	(B/f short-term or long-term capital loss)			
xi	Long term capital gain taxable @ 20%	(5xii of Schedule CYLA)	(B/f short-term or long-term capital loss)			
xii	Long term capital gains taxable at special rates in India as per DTAA	(5xiii of Schedule CYLA)	(B/f short-term or long-term capital loss)			
xiii	Net income from other sources chargeable at normal applicable rates	(5xiv of Schedule CYLA)				
xiv	Profit from owning and maintaining race horses	(5xv of Schedule CYLA)	(B/f loss from horse races)			
xv	Income from other sources income taxable at special rates in India as per DTAA	(5xvi of Schedule CYLA)				
xvi	Total of brought forward loss set off					
xvii	Current year's income remaining after set off		Total of (5i + 5ii + 5iii+ 5iv + 5v + 5vi + 5vii + 5viii + 5ix + 5x + 5xi + 5xii + 5xiii + 5xiv + 5xv)			

BROUGHT FORWARD LOSS ADJUSTMENT

Schedule UD		Unabsorbed depreciation and allowance under section 35(4)						
Sl No	Assessment Year	Depreciation				Allowance under section 35(4)		
		Amount of brought forward unabsorbed depreciation	Amount as adjusted on account of opting for taxation under section 115BAD or 115BAC(1A)	Amount of depreciation set-off against the current year income	Balance carried forward to the next year	Amount of brought forward unabsorbed allowance	Amount of allowance set-off against the current year income	Balance Carried forward to the next year
(1)	(2)	(3)	3(a)	(4)	(5)	(6)	(7)	(8)
i	Current Assessment Year							
ii								
iii								
iv								
v	Total			(3xvi of BFLA)			(4xvi of BFLA)	

Schedule ICDS		Effect of Income Computation Disclosure Standards on profit		
Sl. No.	ICDS	Increase in profit (Rs.)	Decrease in profit (Rs.)	Net effect (Rs.)
(1)	(2)	(3)	(4)	(5)
I	Accounting Policies			
II	Valuation of Inventories (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)			
III	Construction Contracts			
IV	Revenue Recognition			
V	Tangible Fixed Assets			
VI	Changes in Foreign Exchange Rates			
VII	Government Grants			
VIII	Securities (other than the effect of change in method of valuation u/s 145A, if the same is separately reported at col. 4d or 4e of Part A-OI)			
IX	Borrowing Costs			
X	Provisions, Contingent Liabilities and Contingent Assets			
XI	Total effect of ICDS adjustments on profit (I+II+III+IV+V+VI+VII+VIII+IX+X)			

Schedule 10AA		Deduction under section 10AA			
DEDUCTION U/S 10AA	Deductions in respect of units located in Special Economic Zone				
	Sl	Undertaking	Assessment year in which unit begins to manufacture/produce/provide services	Sl	Amount of deduction
	a	Undertaking No.1		a	(item 17 of Annexure A of Form 56F for Undertaking 1)
	b	Undertaking No.2		b	(item 17 of Annexure A of Form 56F for Undertaking 2)
	c	Total deduction under section 10AA (a + b)			

Schedule 80G		Details of donations entitled for deduction under section 80G				
DETAILS OF DONATIONS	A Donations entitled for 100% deduction without qualifying limit					
	Name and address of donee		PAN of Donee	Amount of donation		Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation
	i					
	ii					
iii	Total					

	B	Donations entitled for 50% deduction without qualifying limit						
		Name and address of donee		PAN of Donee	Amount of donation		Eligible Amount of donation	
					Donation in cash	Donation in other mode	Total Donation	
		i						
		ii						
		iii	Total					
	C	Donations entitled for 100% deduction subject to qualifying limit						
		Name and address of donee		PAN of Donee	Amount of donation		Eligible Amount of donation	
					Donation in cash	Donation in other mode	Total Donation	
		i						
		ii						
		iii	Total					
	D	Donations entitled for 50% deduction subject to qualifying limit						
		Name and address of donee		PAN of Donee	ARN (Donation Reference Number)	Amount of donation		Eligible Amount of donation
						Donation in cash	Donation in other mode	Total Donation
	i							
	ii							
	iii	Total						
E	Total donations (Aiii + Biii + Ciii + Diii)							

Schedule 80GGA		Details of donations for scientific research or rural development					
S. No.	Relevant clause under which deduction is claimed (drop down to be provided)	Name and address of donee	PAN of Donee	Amount of donation			Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation	
	i						
	ii						
	Total donation						

Schedule 80GGC		Details of contributions made to political parties					
S. No.	Date	Amount of contribution			Eligible amount of contribution	Transaction Reference number for UPI transfer or Cheque number/IMPS/NEFT/RTGS	IFS code of Bank
		Contribution in cash	Contribution in other mode	Total Contribution			
	i						
	(add rows)						
	Total contribution						

Schedule 80IAC		Deduction in respect of eligible start-up [to be filled only if answer to A19(g) is 'Yes']			
Sl. No.	Date of incorporation of Startup	Nature of business	Certificate number as obtained from Inter Ministerial Board of Certification	First AY in which deduction was claimed	Amount of deduction claimed for current AY
(1)	(2)	(3)	(4)	(5)	(6)

Schedule 80LA		Deduction in respect of offshore banking unit or IFSC					
Sub-section in which deduction is claimed							
Sl. No.	Type of entity	Type of income of the unit	Authority granting registration	Date of registration	Registration number	First AY during which deduction is claimed	Amount of deduction claimed for current AY
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
(add row option to be provided)							
Total							

Schedule RA		Details of donations to research associations etc. [deduction under sections 35(1)(ii) or 35(1)(iia) or 35(1)(iii) or 35(2AA)]					
		Name and address of donee	PAN of Donee	Amount of donation			Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation	
	i						
	ii						
	iii	Total					

Schedule 80-IA		Deductions under section 80-IA			
a	Deduction in respect of profits of an enterprise referred to in section 80-IA(4)(i) [Infrastructure facility]	a1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)	
		a2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)	
b	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power]	b1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)	
		b2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)	
c	Total deductions under section 80-IA (a1 + a2 + b1 + b2)				c

Schedule 80-IB		Deductions under section 80-IB			
a	Deduction in respect of industrial undertaking located in Jammu & Kashmir or Ladakh [Section 80-IB(4)]	a1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
b	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
c	Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		c2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
d	Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits, vegetables, meat, meat products, poultry, marine or dairy products [Section 80-IB(11A)]	d1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
		d2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
e	Deduction in the case of an undertaking engaged in integrated business of handling, storage and	e1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	

	transportation of food grains [Section 80-IB(11A)]	e2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
f	Total deduction under section 80-IB (Total of a1 to e2)				f

Schedule 80-IC or 80-IE		Deductions under section 80-IC or 80-IE						
DEDUCTION U/S 80-IC	a	Deduction in respect of undertaking located in Sikkim			a1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
					a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
	b	Deduction in respect of undertaking located in Himachal Pradesh			b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
					b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
	c	Deduction in respect of undertaking located in Uttarakhand			c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)	
					c2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
	d	Deduction in respect of undertaking located in North-East						
	da	Assam	da1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)
			da2	Undertaking no. 2				(30 of Form 10CCB of the undertaking)
	db	Arunachal Pradesh	db1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)
			db2	Undertaking no. 2				(30 of Form 10CCB of the undertaking)
	dc	Manipur	dc1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)
			dc2	Undertaking no. 2				(30 of Form 10CCB of the undertaking)
	dd	Mizoram	dd1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)
			dd2	Undertaking no. 2				(30 of Form 10CCB of the undertaking)
	de	Meghalaya	de1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)
			de2	Undertaking no. 2				(30 of Form 10CCB of the undertaking)
	df	Nagaland	df1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)
			df2	Undertaking no. 2				(30 of Form 10CCB of the undertaking)
	dg	Tripura	dg1	Undertaking no. 1				(30 of Form 10CCB of the undertaking)
dg2			Undertaking no. 2	(30 of Form 10CCB of the undertaking)				
dh	Total deduction for undertakings located in North-east (total of da1 to dg2)			Dh				
e	Total deduction under section 80-IC or 80-IE (a + d + c + dh)			E				

Schedule 80P		Deductions under section 80P		
		Nature of Business Code	Income	Amount eligible for deduction
1	Sec.80P(2)(a)(i) Banking/Credit Facilities to its members			
2	Sec.80P(2)(a)(ii) Cottage Industry			
3	Sec.80P(2)(a)(iii) Marketing of Agricultural produce grown by its members			
4	Sec.80P(2)(a)(iv) Purchase of Agricultural Implements, seeds, live-stocks or other articles intended for agriculture for the purpose of supplying to its members.			
5	Sec.80P(2)(a)(v) Processing, without the aid of power, of the agricultural Produce of its members.			
6	Sec.80P(2)(a)(vi) Collective disposal of Labour of its members			

7	Sec.80P(2)(a)(vii) Fishing or allied activities for the purpose of supplying to its members.			
8	Sec.80P(2)(b) Primary cooperative society engaged in supplying Milk, oilseeds, fruits or vegetables raised or grown by its members to Federal cooperative society engaged in supplying Milk, oilseeds, fruits or vegetables/Government or local authority/Government Company / corporation established by or under a Central, State or Provincial Act			
9	Sec.80P(2)(c)(i) Consumer Cooperative Society Other than specified in 80P(2a) or 80P(2b)			
10	Sec.80P(2)(c)(ii) Other Cooperative Society engaged in activities Other than specified in 80P(2a) or 80P(2b)			
11	Sec.80P(2)(d) Interest/Dividend from Investment in other co-operative society			
12	Sec.80P(2)(e) Income from Letting of godowns/ warehouses for storage, processing / facilitating the marketing of commodities			
13	Sec.80P(2)(f) Others			
14	Total			

Schedule VI-A		Deductions under Chapter VI-A					
TOTAL DEDUCTIONS	1	Part B- Deduction in respect of certain payments					
		a	80G		b	80GGA	
		c	80GGC				
		Total Deduction under Part B (a + b + c)				1	
	2	Part C- Deduction in respect of certain incomes					
		d	80-IA	(c of Schedule 80-IA)	e	80-IAB	
		f	80-IAC	(6 of Schedule 80-IAC)	g	80-IB	(f of Schedule 80-IB)
		h	80-IBA		i	80-IC/ 80-IE	(e of Schedule 80-IC/ 80-IE)
		j	80JJA		k	80JJAA	[Sl.no. 5I(eiv) +5II of Annexure to Form 10DA]
		l	80LA(1)	(8 of Schedule 80-LA)	m	80LA(1A)	(8 of Schedule 80-LA)
		n	80P				
		Total Deduction under Part C (total of d to n)				2	
	3	Total deductions under Chapter VI-A (1+2)				3	

Schedule AMT		Computation of Alternate Minimum Tax payable under section 115JC			
1	Total Income as per item 13 of PART-B-TII				1
2	Adjustment as per section 115JC(2)				
	a	Deduction Claimed under any section included in Chapter VI-A under the heading "C.—Deductions in respect of certain incomes"		2a	
	b	Deduction Claimed u/s 10AA		2b	
	c	Deduction claimed u/s 35AD as reduced by the amount of depreciation on assets on which such deduction is claimed			
	d	Total Adjustment (2a+ 2b+ 2c)		2d	
3	Adjusted Total Income under section 115JC(1) (1+2d)				3
a	Adjusted Total Income u/s 115JC from units located in IFSC, if any				
b	Adjusted Total Income u/s 115JC from other Units (3-3a)				
4	Tax payable under section 115JC(1) [(9% of (3a)+ 18.5% or 15% of (3b) as applicable)] (In the case of AOP, BOI, AJP this is applicable if 3 is greater than Rs. 20 lakh)				4

Schedule AMTC		Computation of tax credit under section 115JD			
1	Tax under section 115JC in assessment year 2024-25 (1d of Part-B-TII)				1
2	Tax under other provisions of the Act in assessment year 2024-25 (2g of Part-B-TII)				2
3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]				3
4	Utilisation of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of AMT Credit Brought Forward)				

S.No	Assessment Year (AY) (A)	AMT Credit			AMT Credit Utilised during the Current Assessment Year (C)	Balance AMT Credit Carried Forward (D)= (B3) –(C)
		Gross (B1)	Set-off in earlier assessment years (B2)	Balance brought forward to the current assessment year (B3) = (B1) – (B2)		
i	2011-12					
ii	2012-13					
iii	2013-14					
iv	2014-15					
v	2015-16					
vi	2016-17					
vii	2017-18					
viii	2018-19					
ix	2019-20					
x	2020-21					
xi	2021-22					
xii	2022-23					
xiii	2023-24					
xiv	Current AY (enter 1 -2, if 1>2 else enter 0)					
xv	Total					
5	Amount of tax credit under section 115JD utilised during the year [total of item No. 4 (C)]				5	
6	Amount of AMT liability available for credit in subsequent assessment years [total of 4 (D)]				6	

Schedule SI

SPECIAL RATE	SI No	Section/Description	<input checked="" type="checkbox"/>	Special rate (%)	Income(i)	Tax thereon (ii)
	SPECIAL RATE	1	111A or section 115AD(1)(ii)- Proviso (STCG on shares/equity oriented MF on which STT paid)	<input type="checkbox"/>	15	(part of 5vi of Schedule BFLA)
2		115AD (STCG for FIIs on securities where STT not paid)	<input type="checkbox"/>	30	(part of 5vii of Schedule BFLA)	
3		112 proviso (LTCG on listed securities/ units without indexation)	<input type="checkbox"/>	10	(part of 5x of Schedule BFLA)	
4		112(1)(c)(iii) (LTCG for non-resident on unlisted securities)	<input type="checkbox"/>	10	(part of 5x of Schedule BFLA)	
5		115AB (LTCG for non-resident on units referred in section 115AB)	<input type="checkbox"/>	10	(part of 5x of Schedule BFLA)	
SPECIAL RATE	6	115AC (LTCG for non-resident on bonds/GDR)	<input type="checkbox"/>	10	(part of 5x of Schedule BFLA)	
	7	115AD (LTCG for FII on securities)	<input type="checkbox"/>	10	(part of 5x of Schedule BFLA)	
	8	112 (LTCG on others)	<input type="checkbox"/>	20	(5xi of Schedule BFLA)	
	9	112A or section 115AD(1)(b)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid)	<input checked="" type="checkbox"/>	10	(5x of Schedule BFLA)	
	10	STCG chargeable at special rates in India as per DTAA	<input checked="" type="checkbox"/>		(part of 5ix of Schedule BFLA)	
	11	LTCG Chargeable at special rates in India as per DTAA	<input checked="" type="checkbox"/>		(part of 5xii of Schedule BFLA)	

12	115B (Profits and gains of life insurance business)	<input type="checkbox"/>	12.50	(5iii of Schedule BFLA)
13a	115AC (Income by way of interest received by a non-resident from bonds purchased in foreign currency)	<input type="checkbox"/>	10	(part of 2cx of Schedule OS)
13b	115AC (Income by way of dividend received by non-resident from GDR purchased in foreign currency)	<input type="checkbox"/>	10	(part of 2cxiof Schedule OS)
14	115BB (Winnings from lotteries, puzzles, races, games etc.)	<input type="checkbox"/>	30	(2ai of Schedule OS)
15	115BBJ (Winnings from online games)	<input type="checkbox"/>	30	(2a ii of Schedule OS)
16	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	<input type="checkbox"/>	60	(2b of Schedule OS)
17	115BBF (Income from patent)			
	a Income under head business or profession	<input type="checkbox"/>	10	(3d of Schedule BP)
	b Income under head other sources	<input type="checkbox"/>	10	(2cxv of Schedule OS)
18	115BBG (Income from transfer of carbon credits)			
	a Income under head business or profession	<input type="checkbox"/>	10	(7e of Schedule BP)
	b Income under head other sources	<input type="checkbox"/>	10	(2cxvi of Schedule OS)
19	115BBH-Tax on Income from Virtual Digital asset			
	a. Income under head business or profession	<input type="checkbox"/>	30	3f of Schedule BP
	b. Income under head Capital Gain	<input type="checkbox"/>	30	(C2 of Schedule CG)
20	115A(1)(b)(A) & 115A(1)(b)(B) (Income of a non-resident from Royalty)	<input type="checkbox"/>	10	(part of 2cviii of Schedule OS)
21	Income from other sources chargeable at special rates in India as per DTAA	<input type="checkbox"/>		(part of 2e of Schedule OS)
22	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15% u	<input type="checkbox"/>	15	(part of 5vi of Schedule BFLA)
23	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30%	<input type="checkbox"/>	30	(part of 5vii of Schedule BFLA)
24	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%	<input type="checkbox"/>	10	(part of 5x of Schedule BFLA)
25	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% - u/s other than 112A	<input type="checkbox"/>	10	(part of 5ix of Schedule BFLA)
26	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%	<input type="checkbox"/>	20	(part of 5xi of Schedule BFLA)
27	Pass through income in the nature of income from other sources chargeable at special rates	<input type="checkbox"/>		(2d of Schedule OS)
28	Any other income chargeable at special rates (Please choose from dropdown menu)	<input type="checkbox"/>		(part of 2c of Schedule OS)
			Total	

Schedule IF		Information regarding partnership firms in which you are partner						
FIRMS IN WHICH PARTNER	Number of firms in which you are partner							
	Sl. No.	Name of the Firm	PAN of the firm	Whether the firm is liable for audit? (Yes/No)	Whether section 92E is applicable to firm? (Yes/ No)	Percentage Share in the profit of the firm	Amount of share in the profit I	Capital balance on 31 st March in the firm ii
	1							
2								
3								
4	Total							

Schedule EI		Details of Exempt Income (Income not to be included in Total Income or not chargeable to tax)			
EXEMPT INCOMES	1	Interest income			1
	2	i	Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)		
		ii	Expenditure incurred on agriculture		
		iii	Unabsorbed agricultural loss of previous eight assessment years		
		iv	Agricultural income portion relating to Rule 7, 7A, 7B(1), 7B(1A) and 8 (from Sl.No. 38 of Sch. BP)		
v	Net Agricultural income for the year (i – ii – iii + iv) (enter nil if loss)			2	

	vi	In case the net agricultural income for the year exceeds Rs.5 lakh, please furnish the following details (Fill up details separately for each agricultural land)						
	a	Name of district along with pin code in which agricultural land is located						
	b	Measurement of agricultural land in Acre						
	c	Whether the agricultural land is owned or held on lease (drop down to be provided)						
	d	Whether the agricultural land is irrigated or rain-fed (drop down to be provided)						
3	Other exempt income (please specify) (3a+3b)					3		
	a	Income u/s 10(23FB) or 10(23FBA) or 10 (23FC) or 10(23FCA) or 10(23FE) or 10(23FF) or 10(4D) (Please provide details of Acknowledgement Number and Date of Form Filed if 10(23FF) and 10(4D) is claimed) Add row option and drop down to be provided in utility for each section separately			3a			
	b	Any other Income (Specify nature) – Add row option with free text to enter the nature of income to be provided in utility			3b			
4	Income claimed as not chargeable to tax as per DTAA							
	Sl. No.	Amount of income	Nature of income	Country name & Code	Article of DTAA	Head of Income	Whether TRC obtained (Y/N)	
	I							
	II							
	III	Total Income from DTAA not chargeable to tax					4	
5	Pass through income claimed as not chargeable to tax (Schedule PTI)					5		
6	Total (1+2+3+4+5)					6		

Schedule PII		Pass Through Income details from business trust or investment fund as per section 115UA, 115UB								
Sl.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Current year income	Share of current year loss distributed by Investment fund	Net Income/Loss 9=7-8	TDS on such amount, if any	
1	2	3	4	5	6	7	8	9	10	
PASS THROUGH INCOME	1.			i	House property					
				ii	Capital Gains					
				a	Short term					
				ai	Section 111A					
				aii	Others					
				b	Long term					
				bi	Section 112A					
				bii	Sections other than 112A					
				iii	Other Sources					
				a	Dividend					
				b	Others					
				iv	Income claimed to be exempt					
	a	u/s 10(23FBB)								
	b	u/s								
	c	u/s								
	2.				i	House property				
					ii	Capital Gains				
					a	Short term				
					ai	Section 111A				
					aii	Others				
					b	Long term				
					bi	Section 112A				
					bii	Sections other than 112A				
					iii	Other Sources				
a					Dividend					
b					Others					
iv					Income claimed to be exempt					
a	u/s 10(23FBB)									
b	u/s									
c	u/s									

NOTE Please refer to the instructions for filling out this schedule.

Schedule-TPSA		Details of Tax on secondary adjustments as per section 92CE(2A) as per the schedule provided in e-filing utility						
TAX ON SECONDARY ADJUSTMENTS AS PER SECTION 92CE(2A)	1	Amount of primary adjustments on which option u/s 92CE(2A) is exercised & such excess money has not been repatriated within the prescribed time (please indicate the total of adjustments made in respect of all the AYs)						
	2	a	Additional Income tax payable @ 18% on above					
		b	Surcharge @ 12% on "a"					
		c	Health & Education cess on (a+b)					
		d	Total Additional tax payable (a+b+c)					
	3	Taxes paid						
	4	Net tax payable (2d-3)						
	5	Date(s) of deposit of tax on secondary adjustments as per section 92CE(2A)	Date 1 (DD/MM/YYYY)	Date 2 (DD/MM/YYYY)	Date 3 (DD/MM/YYYY)	Date 4 (DD/MM/YYYY)	Date 5 (DD/MM/YYYY)	Date 6 (DD/MM/YYYY)
	6	Name of Bank and Branch						
	7	BSR Code						
8	Serial number of challan							
9	Amount deposited							

Schedule 115TD		Accreted income under section 115TD			
1	Aggregate Fair Market Value (FMV) of total assets of specified person	1			
2	Less: Total liability of specified person	2			
3	Net value of assets (1 – 2)	3			
4	(i) FMV of assets directly acquired out of income referred to in section 10(1)	4i			
	(ii) FMV of assets acquired during the period from the date of creation or establishment to the effective date of registration/provisional registration u/s 12AB, if benefit u/s 11 and 12 not claimed during the said period	4ii			
	(iii) FMV of assets transferred in accordance with third proviso to section 115TD(2)	4iii			
	(iv) Total (4i + 4ii + 4iii)-	4iv			
5	Liability in respect of assets at 4 above	5			
6	Accreted income as per section 115TD [3 – (4iv – 5)]	6			
7	Additional income-tax payable u/s 115TD at maximum marginal rate	7			
8	Interest payable u/s 115IE	8			
9	Specified date u/s 115TD	9			
10	Additional income-tax and interest payable	10			
11	Tax and interest paid	11			
12	Net payable (10 - 11) (Enter 0 if negative)	12			
13	Date(s) of deposit of tax on accreted income	Date 1 DD/MM/YYYY	Date 2 DD/MM/YYYY	Date 3 DD/MM/YYYY	
14	Name of Bank and Branch				
15	BSR Code				
16	Serial number of challan				
17	Amount deposited				

Schedule FSI			Details of Income from outside India and tax relief (available only in case of resident)							
INCOME FROM OUTSIDE INDIA AND TAX RELIEF	Sl.	Country Code (dropdown to be provided in the e-filing utility)	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-II)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e) = (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
					(a)	(b)	(c)	(d)	(e)	(f)
	1				i	House Property				
				ii	Business or Profession					
				iii	Capital Gains					
				iv	Other sources					
					Total					
2				i	House Property					
				ii	Business or Profession					
				iii	Capital Gains					
				iv	Other sources					
					Total					
NOTE ▶ Please refer to the instructions for filling out this schedule.										

(ii)												
F	Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor											
Sl No	Country Name and code	Zip Code	Name and address of the trust	Name and address of trustees	Name and address of Settlor	Name and address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived from the trust	If (8) is yes, Income offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												
G	Details of any other income derived from any source outside India which is not included in, - (i) items A to F above and, (ii) income under the head business or profession											
Sl No	Country Name and code	Zip Code	Name and address of the person from whom derived	Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return					
							Amount	Schedule where offered	Item number of schedule			
(1)	(2a)	(2b)	(3)	(4)	(5)	(6)	(7)	(8)	(9)			
(i)												
(ii)												
NOTE ►	<i>Please refer to instructions for filling out this schedule.</i>											

Schedule GST INFORMATION REGARDING TURNOVER/GROSS RECEIPT REPORTED FOR GST			
S OF	Sl. No.	GSTIN No(s).	Annual value of outward supplies as per the GST return(s) filed
	(1)	(2)	(3)
NOTE ►	<i>Please furnish the information above for each GSTIN No. separately</i>		

PART-B

Part B - TI		Computation of total income		
TOTAL INCOME	1	Income from house property (3 of Schedule-HP) (enter nil if loss)		1
	2	Profits and gains from business or profession		
	i	Profits and gains from business other than speculative business and specified business (A37 of Schedule BP) (enter nil if loss)	2i	
	ii	Profits and gains from speculative business (3(ii) of table E of Schedule BP) (enter nil if loss and carry this figure to Schedule CFL)	2ii	
	iii	Profits and gains from specified business (3(iii) of table E of Schedule BP) (enter nil if loss and carry this figure to Schedule CFL)	2iii	
	iv	Income chargeable to tax at special rate (3d, 3e, 3f and 4b of Schedule BP)	2iv	
	v	Total (2i + 2ii + 2iii + 2iv) (enter nil, if loss and carry this figure of loss to Schedule CYLA)	2v	
	3	Capital gains		
	a	Short term		
	i	Short-term chargeable @ 15% (9ii of item E of schedule CG)	ai	
	ii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	a ii	
	iii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	a iii	
iv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	a iv		
v	Total Short-term (ai + a ii + a iii + a iv) (enter nil if loss)	a v		
b	Long-term			
i	Long-term chargeable @ 10% (9vi of item E of Schedule CG)	bi		

	ii	Long-term chargeable @ 20% (9vii of item E of Schedule CG)	bii		
	iii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	biii		
	iv	Total Long-term (bi + bii + biii) (enter nil if loss)	biv		
	c	Sum of Short-term / Long-term capital gains (3av + 3biv) (enter nil if loss)	3c		
	d	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)	3d		
	e	Total capital gains (3c + 3d)	3e		
4	Income from other sources				
	a	Net income from other sources chargeable to tax at normal applicable rates (6 of Schedule OS) (enter nil if loss)	4a		
	b	Income chargeable to tax at special rate (2 of Schedule OS)	4b		
	c	Income from the activity of owning and maintaining race horses (8e of Schedule OS) (enter nil if loss)	4c		
	d	Total (4a + 4b + 4c)	4d		
5	Total of headwise income (1 + 2v + 3e + 4d)				5
6	Losses of current year to be set off against 5 (total of 2xvi, 3xvi and 4xvi of Schedule CYLA)				6
7	Balance after set off of current year losses (5 - 6) (total of serial no (ii), (iii), (iv) to (xv) of column 5 of schedule CYLA + 4b + 2iv)				7
8	Brought forward losses to be set off against 7 (total of 2xv, 3xv and 4xv of Schedule BFLA)				8
9	Gross Total income (7 - 8) (also total of serial no (i), (ii), (iv) to (xiv) of column 5 of Schedule BFLA + 4b + 2iii)				9
10	Income chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9				10
11	Deductions under Chapter VI-A				
	a	Part-B of Chapter VI-A [1 of Schedule VI-A and limited upto (i+ii+iii+iv+v+viii+xiii+xiv) of column 5 of BFLA]	11a		
	b	Part-C of Chapter VI-A [2 of Schedule VI-A]	11b		
	c	Total (11a + 11b) [limited upto (9-10)]	11c		
12	Deduction u/s 10AA (Total of Sch. 10AA)				12
13	Total income (9 - 11c - 12)				13
14	Income chargeable to tax at special rates (total of (i) of schedule SI)				14
15	Net agricultural income/ any other income for rate purpose (2v of Schedule EI)				15
16	Aggregate income (13 - 14 + 15) [applicable if (13-14) exceeds maximum amount not chargeable to tax]				16
17	Losses of current year to be carried forward (total of xix of Schedule CFL)				17
18	Deemed total income under section 115JC (3 of Schedule AMT)				18

Part B - TII		Computation of tax liability on total income				
COMPUTATION OF TAX LIABILITY	1	A Tax payable on deemed total income under section 115JC (4 of Schedule AMT)			1a	
		B Surcharge on (a) above (if applicable)			1b	
		C Health and Education Cess @ 4% on 1a+1b above			1c	
		D Total Tax Payable on deemed total income (1a+1b+1c)			1d	
	2	Tax payable on total income				
		A	Tax at normal rates on 16 of Part B-II	2a		
		B	Tax at special rates (total of col. (ii) of Schedule-SI)	2b		
		C	Rebate on agricultural income [applicable if (13-14) of Part B-TI exceeds maximum amount not chargeable to tax]	2c		
		D	Tax Payable on total income (2a+2b-2c)		2d	
		E	Surcharge	Surcharge computed before marginal relief	Surcharge after marginal relief	
	i	25% of 12(ii) of Schedule SI	2ei 2g(ii)	ia		

	ii	10% or 15 %, as applicable (Refer instructions)	2eii					
	iii	On [(2d) – [(12(ii) of Schedule SI – tax on Income referred in 2e(ii))]	2eiii		ii a			
	iv	Total (ia+iiia)				2eiv		
	F	Health and Education Cess @ 4% on 2d+2eiv				2f		
	g	Gross tax liability (2d + 2eiv + 2f)				2g		
3		Gross tax payable (higher of 1d or 2g)				3		
4		Credit under section 115JD of tax paid in earlier years (applicable if 2g is more than 1d) (5 of Schedule AMTC)				4		
5		Tax payable after credit under section 115JD (3 - 4)				5		
6		Tax relief						
	a	Section 90/90A (2 of Schedule TR)	6a					
	b	Section 91 (3 of Schedule TR)	6b					
	c	Total (6a + 6b)				6c		
7		Net tax liability (5 – 6c) (enter zero, if negative)				7		
8		Interest and fee payable						
	a	Interest for default in furnishing the return (section 234A)	8a					
	b	Interest for default in payment of advance tax (section 234B)	8b					
	c	Interest for deferment of advance tax (section 234C)	8c					
	d	Fee for default in furnishing return of income (section 234F)	8d					
	e	Total Interest and Fee Payable (8a+8b+8c+8d)				8e		
9		Aggregate liability (7 + 8e)				9		
10		Taxes Paid						
	a	Advance Tax (from column 5 of 115A)	10a					
	b	IDS (total of column 9 of 15B)	10b					
	c	TCS (total of column 7 of 15C)	10c					
	d	Self-Assessment Tax (from column 5 of 15A)	10d					
	e	Total Taxes Paid (10a+10b+10c+10d)				10e		
11		Amount payable (Enter if 9 is greater than 10e, else enter 0)				11		
12		Refund (If 10e is greater than 9)				12		
13		Net tax payable on 115TD income including interest u/s 115TE (Sr.no. 12 of Schedule 115TD)				13		
14		Tax payable u/s 115TD after adjustment of refund at Sl. No. 12 (13-12)				14		
15		Net refund after adjustment as per Sl. No. 14 (12-13) (refund, if any, will be directly credited in to the bank account)				15		
16		Do you have a bank account in India (Non- Residents claiming refund with no bank account in India may select No)				Select Yes or No		
	a)	Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)						
	Sl.	IFS Code of the Bank in case of Bank Accounts held in India	Name of the Bank	Account Number	Type of account (Dropdown to be provided by e-filing utility)			
	I							
	II							
		Note: 1) All bank accounts held at any time are to be reported, except dormant A/c 2) In case of multiple accounts, the refund will be credited to one of the validated accounts after processing the return.						
		Rows can be added as required						
	b)	Non- residents, who are claiming income-tax refund and not having bank account in India may, at their option, furnish the details of one foreign bank account:						
	Sl. No.	SWIFT Code	Name of the Bank	Country of Location	IBAN			
		Rows can be added as required						
17		Do you at any time during the previous year,- (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? [applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]					<input type="checkbox"/> Yes <input type="checkbox"/> No	

18	TAX PAYMENTS														
A	Details of payments of Advance Tax and Self-Assessment Tax														
ADVANCE/ SELF ASSESSMENT TAX	SI No	BSR Code				Date of Deposit (DD/MM/YYYY)				Serial Number of Challan			Amount (Rs)		
	(1)	(2)				(3)				(4)			(5)		
	i														
	ii														
	iii														
NOTE ▶ Enter the totals of Advance tax and Self-Assessment tax in SI No. 10a & 10d of Part B-TTI															

B	Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A issued or Form 16B/16C/16D/16E furnished by Deductor(s)]													
SI No	TDS credit relating to self/other person [other person as per rule 37BA(2)]	PAN/Aadhaar No. of Other Person (if TDS credit related to other person)	TAN of the Deductor/ PAN/Aadhaar No. of Tenant/ Buyer	Unclaimed TDS brought forward (b/f)	TDS of the current Financial Year (TDS deducted during the FY 2023-24)			TDS credit being claimed this Year (only if corresponding income is being offered for tax this year, not applicable if TDS is deducted u/s 194N)			Corresponding Receipt/ withdrawals offered		TDS credit being carried forward	
					Fin. Year in which deducted	TDS b/f	Deducted in own hands	Deducted in the hands of or any other person as per rule 37BA(2) (if applicable)	Claimed in own hands	Claimed in the hands of or any other person as per rule 37BA(2) (if applicable)	Gross Amount	Head of Income		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)		(11)	(12)	(13)	
							Incom e	TDS		Incom e	TDS	PAN/ Aadhaar No.		
NOTE ▶ Please enter total of column 9 in 10b of Part B-TTI														

C	Details of Tax Collected at Source (TCS) [As per Form 27D issued by the Collector(s)]												
TCS ON INCOME	SI No	TCS credit relating to self/other person [other person as per rule 37I(1)]	Tax Deduction and Tax Collection Account Number of the Collector	PAN/Aadhaar No. of Other Person (if TCS credit related to other person)	Unclaimed TCS brought forward (b/f)		TCS of the current financial Year (Tax collected during FY 2023-24)		TCS credit being claimed this Year		TCS credit being carried forward		
					Fin. Year in which collected	Amount b/f	Collected in own hands	Collected in the hands of any other person as per rule 37I(1) (if applicable)	Claimed in own hands	Claimed in the hands of any other person as per rule 37I(1) (if applicable)			
	(1)	2(i)	(2)(ii)	(3)	(4)	(5)	(6)(i)	(6)(ii)	(7)(i)	7(ii)		(8)	
	i									TCS	PAN/ Aadhaar No.		
	ii												
NOTE ▶ Please enter total of column (7) in 10c of Part B-TTI													

VERIFICATION

<p>I, _____ (full name in block letters), son/ daughter of _____, solemnly declare that to the best of my knowledge and belief, the information given in the return and the schedules thereto is correct and complete is in accordance with the provisions of the Income-tax Act, 1961. I further declare that I am making this return in my capacity as _____ (<i>drop down to be provided</i>) and I am also competent to make this return and verify it. I am holding permanent account number _____ (if allotted) (<i>Please see instruction</i>) I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable, in a case where return is furnished under section 92CD)</p>				
Date		Place		Sign here ➔